GOVERNMENT OF INDIA MINISTRY OF COOPERATION

LOK SABHA UNSTARRED QUESTION NO 271 TO BE ANSWERED ON 30th NOVEMBER 2021

MONITORING OF COOPERATIVE BANKS

271: SHRI S. MUNISWAMY

Will the Minister of Co-operation (सहकारिता मंत्री) be pleased to state:

- a) whether the introduction of the new Ministry of Cooperation is an effort to monitor the cooperatives of the country;
- b) if so, whether the Ministry found loopholes in the existing system and is it an innovation to stream-line the functioning of Cooperative Banks in the country, if so, the details thereof and
- c) whether the Government is considering new rules for District Central Cooperative Banks, if so, the details thereof?

ANSWER

Minister of COOPERATION सहकारिता मंत्री (SHRI AMIT SHAH)

- (a) & (b) The management and regulation of Cooperative Societies including Cooperative Banks is an ongoing exercise and initiatives in this direction by the new Ministry of Cooperation are taken as per the Government of India (Allocation of Business) Rules, 1961, as notified in gazette notification dated 06.07.2021 and as shown in Annexure I
- (c) No Sir.

Government of India (Allocation of Business) Rules, 1961 Ministry of Cooperation

- General Policy in the field of Co-operation and Co-ordination of Co-operation activities in all sectors
 - Note: The Ministries concerned are responsible for Co-operatives in the fields.
- 2. Realization of vision" from cooperation to prosperity"
- 3. Strengthening of cooperative movement in the country and deepening its reach up to the grassroots.
- 4. Promotion of cooperative-based economic development model, including the spirit of responsibility among its members to develop the country.
- 5. Creation of appropriate policy, legal and institutional framework to help cooperatives realize their potential.
- 6. Matters relating to National Co-operative organization
- 7. National Co-operative Development Corporation
- 8. Incorporation, regulation and winding up of Co-operative societies with objects not confined to one State including administration of 'the Multi-State Co-operative Societies Act, 2002 (39 of 2002)':
 - Provided that the administrative Ministry or Department shall be 'the Central Government' for the purpose of exercising powers under the Multi-State Cooperative Societies Act, 2002(39 of 2002), for Co-operative units functioning under its control.
- 9. Training of personnel of co-operative departments and co-operative institutions (including education of members, office bearers and non-officials).